

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.	Applicant/Petitioner
v.		
M/s. Manila Resorts Pvt. Ltd. & Ors.	Respondent

Order under Section 397-398

Order delivered on 09.06.2021

CORAM:

SH. R. VARADHARAJAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Mr. Animesh Sinha, Adv.
For the Petitioner	Mr. A.S. Chandhiok, Sr. Adv. with Mr. Rakesh Kumar, Ms. Manmeet Arora, Mr. Pulkit Deora, Mr. Arnav Vidyarthi, Ms. Samapika Biswal, Mr. Arjun Surjewala and Ms. Simran Kohli, Advocates
For the Respondent	Ms. Sakshi Mehley, Ms. Harshita Kumar & Mr. Sajal Manchanda, Advs. For R-1 Mr. Manoj Kumar Garg, Adv. For R-1

ORDER

Learned Counsel for the Applicant is present. Pursuant to the notice of this Application the Petitioner and the Respondents in the main CP are also present. It is represented by Learned Senior Counsel appearing for the Petitioner in the main CP that the CA in which the documents are proposed to be relied on viz., CA/666/2020 is posted on 14.07.2021 and that this Application may be taken up along with the said Application.

In the meanwhile, the documents which are sought to be relied on by the Applicant in CA/242/2021 is also be directed to be made available to the respective parties.

Let this Application along with all the pending Applications be posted on **14.07.2021** along with the main CP.

-sd-

(R. VARADHARAJAN)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

09.06.2021
Ritu Sharma